

**DIRECTORATE GENERAL OF FOREIGN TRADE
DES-VI (FOOD & MISC)**

Minutes of the meeting No. 29/13 of NC-VI held on 13.12.2012

Meeting No.28/13 for the licensing year 2012-13 to consider cases under Duty Exemption Schemes (Chapter-4) of Foreign Trade Policy 2009-14 pertaining to Misc. & Food Products was held on 13.12.12 under the Chairmanship of Sh. S.K.Samal. Jt. DGFT. Following members were present in the meeting.

S.N	Name of the Officer	Designation	Department
1	Sh. A.K.Ojha	A.D	MSME
2	Sh.J.P.Maurya	AIA	MFPI
Officers in attendance			
3	Sh.Yoginder Singh	DDG	DGFT
4	Sh. S.K. Panigrahi	EO	DGFT

The minutes of the earlier meeting No. 26/13 & 27/13 held on 29.11.2012 and meeting No 28 /13 held on 06.12..2012 sent by e- mail to all members of the committee, were ratified by the members. Agenda for individual cases was taken up for discussion. Decision taken in each case is enumerated below. Ad-hoc norms fixed in this meeting are valid for a period of 2 years as per para4.7.1(b) of Hand book of procedure (vol-1) 2009-14 updated as on 5.6.2012.

1	Case No.:951	Party Name:SUPERHOUSE LTD.,KANPUR	Meet No/Date:29/85-ALC3/2012 13.12.2012	Status:
	HQ File :01/85/162/0000013/AM13/DESVI	RLA File :06/24/040/0001/AM13/	Lic.No/Date:0610026575 Dated. 10.4.2012	Deferred
	The case was considered in the meeting and it was noted that Textile Commissioner was requested to furnish the revised comments indicating the export and import items in uniform unit of measurement have not been received so far. Committee decided to issue a D.O. reminder from Chairman side to Textile Commissioner. The case is deferred and to be placed before the committee on 17.1.2013.			

2	Case No.: 952 11/36/85-ALC3/2011	Party Name:SUPERHOUSE LTD.,	Meet No/Date:29/85-ALC3/2012 13.12.2012	Status
	HQ File :01/85/050/00214/AM12/	RLA File :06/24/040/00062/AM12/	Lic.No/Date:0610025830 09.02.2012	Deferred
	The case was considered in the meeting and it was noted that Textile Commissioner was requested to furnish the revised comments indicating the export and import items in uniform unit of measurement have not been received so far. Committee decided to issue a D.O. reminder from Chairman side to Textile Commissioner. The case is deferred and to be placed before the Committee on 17.1. 2013			
3	Case No.:953 7/14/85-ALC3/2012	Party Name:SWATHI EXPORTS	Meet No/Date:29/85-ALC3/2012 13.12.2012	Status:

	HQ File :01/85/050/00096/AM13/	RLA File :07/24/040/00026/AM13/	Lic.No/Date:0710088217 16.05.2012	Deferred
	It was noted that the consumables other than fuel ,oil, energy and catalyst are not allowed against Advance Authorization in terms of para 4.1.3.1 as clarified by the relevant policy Division. Therefore committee decided to reject the case and intimate to RA concerned for taking consequential action.			

4	Case No.:954	Party Name:M/s WITTEFINE PRODUCTS PVT. LTD.VIALSAD.	Meet No/Date:29/85-ALC3/2012 13.12.2012	Status:
	HQ File :01/85/050/00050/AM13/ DES-VI	RLA File :03/95/40/00137/AM 13	Lic.No/Date0310696254 Dated 25.5.2012D	Deferred
	It was noted that case was decided in the NC meeting held on 26.7.2012 as per existing SION A-3180. However, Firm represented for grant of input items 'Rubber Tips for pencil' as applied which has not been mentioned in the existing SION A-3180. The representation has been referred to DIPP for their comments which are awaited. Committee decided to remind DIPP to expedite their comments . The case is deferred and to be placed before the Committee on 17.1. 2013			

5	Case No.:955 1/29/85-ALC3/2012	Party Name:THE NATIONAL INDUSTRIAL CORPORATION LTD	Meet No/Date:29/85-ALC3/2012 13.12.2012	Status
	HQ File :01/85/050/00146/AM13/	RLA File :05/24/040/00284/AM13/	Lic.No/Date:0510338321 06.11.2012	Deferred
	The case was considered in the meeting and the representative of the MFPI present in the meeting did not support the request of the firm . Detailed written comments in this regard will be submitted by MFPI The case is deferred and to be placed before the Committee on 17.1.2013.			

6	Case No.:956 3/11/85-ALC3/2012	Party Name:NUTRIVITA FOODS PVT.LTD.	Meet No/Date:29/85-ALC3/2012 13.12.2012	Status
	HQ File :01/85/050/00082/AM13/	RLA File :31/82/040/00094/AM13/	Lic.No/Date:3110054899 03.07.2012	Rejected
	The case was discussed in the meeting and it was noted that in similar cases of the firm information sought by MFPI has not been submitted as well by the firm despite reminders. Accordingly, Committee decided to reject the present case .			

7	Case No.:957 1/5/85-ALC3/2011	Party Name:AMRUT DISTILLERIES LTD	Meet No/Date:29/85-ALC3/2012 13.12.2012	Status
	HQ File :01/85/050/00019/AM12/	RLA File :07/24/040/00001/AM12/	Lic.No/Date:0710078557 12.04.2011	Deferred
	The case was discussed in the meeting and Committee decided to seek the comments of DIPP as suggested by MFPI vide their letter No. 49/DGFT/2012 as under			

"As per new Industrial policy , distillation and brewing of alcohol drinks is under compulsory licensing , therefore the manufacture exporters or supporting manufacturer must have licence as per IDR Act. The unit does not have a valid license as per IDR Act. DIPP may be requested to furnish their view".

8	Case No.: 958 5/29/85-ALC3/2011	Party Name:AMRUT DISTILLERIES LTD	Meet No/Date:29/85-ALC3/2012 13.12.2012	Status
	HQ File :01/85/050/00162/AM12/	RLA File :07/24/040/00358/AM12/	Lic.No/Date:0710084590 12.12.2011	Deferred
	The case was discussed in the meeting and Committee decided to seek the comments of DIPP as suggested by MFPI vide their letter No. 49/DGFT/2012 as under "As per new Industrial policy , distillation and brewing of alcohol drinks is under compulsory licensing , therefore the manufacture exporters or supporting manufacturer must have licence as per IDR Act. The unit does not have a valid license as per IDR Act. DIPP may be requested to furnish their view".			

9	Case No. 959 :6/10/85-ALC3/2012	Party Name:ALKEM LABORATORIES LTD.,	Meet No/Date:29/85-ALC3/2012 13.12.2012	Status
	HQ File :01/85/050/00079/AM13/	RLA File :03/94/040/00028/AM13/	Lic.No/Date:0310698855 15.06.2012	Deferred
	The case was discussed in the meeting and it was noted that reply has been received from the firm and the same is under examination of MFPI. Committee decided to defer the case and to be placed before the Norms Committee on 17.1.2013.			

10	Case No.: 960 8/14/85-ALC3/2012	Party Name:INDUSTRIAL FOAMS PVT LTD	Meet No/Date:29/85-ALC3/2012 13.12.2012	Status
	HQ File :01/85/050/00097/AM13/	RLA File :05/23/040/00085/AM13/	Lic.No/Date:0510327363 14.06.2012	Deferred
	The case was discussed in the meeting and it was noted that reply received from the firm has already been forwarded to DIPP. Committee decided to issue reminder to DIPP to expedite their comments .The case is deferred and to be placed before the Committee on 17.1.2013.			

11	Case No.: 961 17/24/85-ALC3/2011	Party Name:ARISTO TEXCON PVT.LTD.	Meet No/Date:29/85-ALC3/2012 13.12.2012	Status:
	HQ File :01/85/050/00139/AM12/	RLA File :02/24/040/00114/AM12/	Lic.No/Date:0210167438 13.10.2011	Deferred
	The case was discussed in the meeting and Committee decided that as per the office of the Textile Commissioner letter No 11/37/2012-Wvg/o1 dated 31.10.2012 firm may be requested to indicate total kg content of inputs item in Export product . The case is deferred and to be placed before the committee on 17.1.2013.			

12	Case No. 962 :6/2/85-ALC3/2012	Party Name:DRYTECH PROCESSES (I)PVT.LTD;	Meet No/Date:29/85-ALC3/2012 13.12.2012	Status
	HQ File :01/85/050/00006/AM13/	RLA File :03/94/040/01112/AM12/	Lic.No/Date:0310685528 09.03.2012	Deferred
	The case was discussed in the meeting and noted that information called from the firm has not been received so far. Committee decided to issue reminder to the firm to furnish their reply. The case is deferred and to be placed before the committee on 17.1.2013.			

13	Case No.: 963 11/5/85-ALC3/2012	Party Name:AMAR AQUATIC CHEMICALS(A UNIT OF AMAR POLYFILS	Meet No/Date:29/85-ALC3/2012 13.12.2012	Status
	HQ File :01/85/050/00040/AM13/	RLA File :24/24/040/00001/AM13/	Lic.No/Date:2410036109 03.04.2012	Rejected
	The case was discussed in the meeting and noted that two reminders dated 18.9.2012 & 15.11.2012 seeking information have already been issued to the firm but no reply has been received. Hence Committee decided to reject the case.			

14	Case No. 964 :9/7/85-ALC3/2011	Party Name:M & B ENGINEERING PVT. LTD.	Meet No/Date:29/85-ALC3/2012 13.12.2012	Status
	HQ File :01/85/050/00035/AM12/	RLA File :08/24/040/00360/AM11/	Lic.No/Date:0810098214 13.04.2011	Deferred
	The case was discussed in the meeting and noted that information called from the firm has not been received so far. Committee decided to issue last reminder to the firm to furnish their reply with in 15 days from the date of receipt of the letter . The case is deferred and to be placed before the Committee on 17.1.2013			

	965	Ref. from MPEZ (M/sNestle India Ltd. —an EOU Unit.)	Meet No/Date:29/85-ALC3/2012 13.12.2012	Status
	HQ File	Fixation of Wastage Norms for Export Product Rooibos Instant Tea.		

15	:01/85/162/176/AM13/DES.VI	
	The case was discussed in the meeting and Committee decided to remind Tea Board for expediting their comments. The case is deferred and to be placed before the Committee on 17.1.2013	

16	Case No.: 966 2/37/85-ALC3/2011	Party Name:DUKES CONSUMER CARE LIMITED	Meet No/Date:29/85-ALC3/2012 13.12.2012	Status
	HQ File :01/85/050/00219/AM12/	RLA File :09/24/040/00442/AM12/	Lic.No/Date:0910050601 03.01.2012	Deferred
	The case was discussed in the meeting and Committee noted the recommendation furnished by the MFPI vide their O.M No 4/DGFT/2012 dated 16.11.2012 which mentions export item as "Wafers" which is a generic description given the ingredients sought for import. Firm may be asked to indicate the exact nature of wafers under export and its specific nomenclature along with copies of export invoice/orders. The case is deferred and to be placed before the Committee on 17.1.2013			

17	Case No.: 967 1/9/85-ALC3/2011	Party Name:FINNS FROZEN FOODS (INDIA) LIMITED	Meet No/Date:29/85-ALC3/2012 13.12.2012	Status
	HQ File :01/85/050/00039/AM12/	RLA File :03/94/040/00047/AM12/	Lic.No/Date:0310627691 21.04.2011	Deferred
	The case was discussed in the meeting and it was noted that information furnished by the firm is under examination of MFPI. Committee decided to defer the case and to be placed before the Committee on 17.1.2013.			

18	Case No. 968 :4/31/85-ALC3/2011	Party Name:ICON DESIGNS	Meet No/Date:29/85-ALC3/2012 13.12.2012	Status
	HQ File :01/85/050/00180/AM12/	RLA File :06/24/040/00046/AM12/	Lic.No/Date:0610024856 01.12.2011	Deferred
	The case was discussed in the meeting and noted that comments are awaited from Deptt. of C&PC. Committee decided to issue D.O reminder to concerned Jt. Secy. of C&PC. The case is deferred and to be placed before the committee on 17.1.2013.			

19	Case No.:969	Party Name:M & B ENGINEERING PVT. LTD.	Meet No/Date:29/85-ALC3/2012 13.12.2012	Status:
	HQ File :01/85/050/00055/AM11/ DESVI	RLA File :08/24/040/00118/AM11	Lic.No/Date:0810090515 15.07.2010	Rejected
	The case was discussed in the meeting and it was noted that information furnished by the firm vide their letter dated 25.7.2011 and 27.3.2012 has already been submitted to DIPP for their comments. DIPP vide their letter dated 9.8.2012 stated that information submitted by the firm was incomplete			

and as per DIPP letter dated 9.8.2012 this office requested the firm to furnish the complete information vide our letter dated 7.9.12 and 7.11.2012 and no further information has been received so far. As the firm has not been submitted requisite information despite reminders, Committee decided to reject the case.

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